

motions. The motion regarding the STC was in his name. The discussion on the student unrest was in his name. The discussion on the Delhi University was in his name. Today the discussion on the GGS Medical College at Fardabad is in his name also.

Some hon members rose—

MR SPEAKER I am afraid we cannot discuss it in the House. It is for the Minister to find time. The Speaker cannot find time. Either the Business Advisory Committee should do it or the Minister is asked to provide time for it.

SHRI PILOO MODY He must be instructed to provide time.

SHRI SFZHIYAN We can forgo lunch hour for three days.

MR SPEAKER No, no question of forgoing lunch hour.

SHRI SEZHIYAN It is a suggestion to Government to consider.

SHRI INDRAJIT GUPTA If we are forgoing lunch hour, what about the discussion on the Plan. I will insist on that.

MR SPEAKER We are not forgoing the lunch hour.

SHRI PILOO MODY Shri Raj Bahadur has just misled the House.

SHRI JYOTIRMOY BOSU I have not moved a single motion this session. (Interruptions)

MR SPEAKER Do not make this a fish market.

SHRI SHYAMNANDAN MISHRA. The Chair should recognise that it is the deciding authority in this matter.

MR SPEAKER I asked the Government to find the time. When they find the time, I will fix it.

SHRI JYOTIRMOY BOSU Sir—

MR SPEAKER No, No Shri Dalbir Singh.

13.56 hrs

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF  
COCHIN REFINERIES LTD

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DAIBIR SINGH) I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(1) Review by the Government on the working of the Cochin Refineries Limited, for the year 1970-71.

(2) Annual Report of the Cochin Refineries Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-4073/72]

PRESENTATION OF PETITION

SHRI B K DASCHOWDHURY (Cooch-Bihar) I beg to present a petition signed by Shri T T Jagtap and others regarding unemployment of Agricultural Graduates and Post-Graduates and Agricultural Engineers.

13.57 hrs.

MINES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI A P SHARMA (Buxar): I beg to move

[Shri A. P. Sharma]

"That this House do further extend upto the 9th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952."

13.58 hrs.

RE: BUSINESS OF THE HOUSE—  
contd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The Minister of Parliamentary Affairs \*\**(Interruption)*.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: It will not form part of the record. Everyday he is taking too much liberty.

SHRI SHYAMNANDAN MISHRA: (Begusarai): Sir, on a point of order. If the Minister has made an incorrect statement, the hon. Member has every right to contradict it.

MR. SPEAKER: I will see to it.

SHRI SHYAMNANDAN MISHRA: So, kindly ask him whether he sticks to his statement.

MR. SPEAKER: I will get the information from him.

SHRI SHYAMNANDAN MISHRA: Kindly ask him.

SHRI JYOTIRMOY BOSU: Let it go on record that I have not moved a single motion this session, and Mr. Raj Bahadur is deliberately misleading the House.\*\*

I am telling so.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I have not said anything without consulting the record. I have

consulted the record before saying that.

SHRI JYOTIRMOY BOSU: I have not moved any such motion. You should resign. *(Interruption)*

MR. SPEAKER: When I say I am going to find it out, why are you still interrupting?

SHRI JYOTIRMOY BOSU: You should name the Minister. He is misleading the House. He is misleading you. \*\*He should go out from the House. You are a Minister of Parliamentary Affairs; you must quit. You, Sir, should name him. *(Interruption)*

MR. SPEAKER: Order, order. There is no question of naming him. You must sit down. I am getting the information.

SHRI RAJ BAHADUR: Along with four or five Members who are responsible for the motion on STC, his name appears. His name appears along with four or five others on the motion regarding the student unrest in Delhi. His name appears on all these motions. The record will show that.

SHRI JYOTIRMOY BOSU rose—

MR. SPEAKER: He says it is in that motion. You sit quiet.

SHRI INDRAJIT GUPTA (Alipore): He has made a factually incorrect statement.

SHRI SHYAMNANDAN MISHRA: Let him express regret for that. He has given a wrong impression to the House that the hon. Member had moved some motions.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRI-MATI INDIRA GANDHI): Why don't you check it?

\*\*Expunged as ordered by the Chair.